

Meghalaya Ordinance 2 of 1971

THE MEGHALAYA CONTINGENCY FUND (AUGMENTATION OF CORPUS) ORDINANCE, 1971

[Promulgated by the Governor on the 20th May, 1970]

(Published in the Gazette of Meghalaya, Extraordinary dated the 20th May, 1971)

An

Ordinance

to augment temporarily the Corpus of the Contingency Fund of Meghalaya.

WHEREAS the legislative Assembly of Meghalaya is not in Session;

AND WHEREAS the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action to augment temporarily the Contingency Fund of Meghalaya;

NOW, THEREFORE, in exercise of the powers conferred by sub-section (1) of Section 50 of the Assam Re-organisation (Meghalaya) act, 1969, the Governor of Assam exercising his function as Governor in relation to Meghalaya is pleased to promulgate in the Twenty-second Year of the Republic of India the following Ordinance:-

Short title and commencement.

1. (1) This Ordinance may be called the Meghalaya Contingency Fund (Augmentation of Corpus) Ordinance, 1971.

(2) It shall come into force at once.

Further payment the Contingency Fund.

2. There shall be paid by the Government of Meghalaya into the Contingency Fund of Meghalaya further sum of Rupees two crores out of the revenue of the Autonomous State of Meghalaya for the financial year 1971-72.

Re-transfer Rupees two crores from Contingency Fund to Consolidated und.

3. A sum of Rupees two crores shall be re-transferred from the Contingency Fund to the Consolidated Fund of Meghalaya on or after the 1st July, 1971.